Export Declaration Form

1. General Information:	
Type of export : Goods/Service	Form No:
Shipping Bill No. & Date:	Mode of Transport/Delivery: [ ] Air [ ] Land [ ] Sea [ ] Post/Couriers [ ] Internet [ ] others
Category of Exporter: [ ] Custom (DTA units) [ ] SEZ [ ] 100% EOU [ ] Warehouse export [ ] others (Specify).......	AD code:
IE Code: GSTIN: PAN:	AD Name & Address:
Exporters Name & Address:	Mode of Realisation : [ ] L/C [ ] BG [ ] Others (advance payment, etc. including transfer/remittance to bank a/c maintained overseas)
Consignee Name & Address:	Port of Loading / Source Port in case of SEZ :
Third Party name & Address (In case of third Party Payments for Exports) Relationship between Exporter & Third Party:	Country of Final Destination:	Port of Discharge:
Name of the AD and AD code, in case of LC/BG	Date of Let Export order (LEO):
Description of Goods/Services:	
Total FOB/Services value in words (INR):	

2A. Details of Export Value^ of Goods (This part shall be repeated for each invoice drawn under a shipping bill)		
Client Name & Address:	Invoice No. Invoice date. Invoice Currency: Invoice Amount: Contract No. and Date:	Nature of payment in terms of Contract: [ ] FOB [ ] CIF [ ] C&F [ ] CI [ ] periodical [ ] milestone [ ] advance [ ] others HSN/Service Accounting Codes (SAC):

Particulars	Currency	Amount
FOB/Services Value		
Freight/Transmission		
Insurance		
Commission		
Discount		
Other Deduction		
Packing Charges		
Full export value / Net Realisable export value		

2B. Details of Export Value^ of Services

Details of services provided to multiple recipients

S. No.	Service recipient Name & Address	Country	Details of Invoice				Net Realisable value	Contract No., if any, and Date	Description of services	SAC Code	Remarks
			No.	Date	Currency	Amount					

3. Applicable for Export under FPO/Couriers

Name of the Foreign post Office/Courier:	
Number & date of Parcel receipts:	Stamp & Signature of Authorised Dealer

4. Declaration by the Exporters (All types of exports)

I /We hereby declare that I/we @am/are the seller/consignor of the goods/ provider of services in respect of which this declaration is made and that the particulars given above are true and that the value to be received from the buyer/third party represents the export value^ contracted and declared above. I/We undertake that I/we have delivered/ will deliver to the authorised dealer named above the foreign exchange / Indian Rupees representing the full value of the goods/services exported as above on or before........................ (i.e. within the period of realisation stipulated by RBI from time to time) in the manner specified in the Regulations made under the Foreign Exchange Management Act, 1999.
I/We also undertake to submit the documents pertaining to exports declared in this form, to the Authorised Dealer named above, as may be required under the Act.

Date: (Signature of Exporter)

5. Space for use of Specified Authority (Custom/SEZ/AD/STPI):

Certified, on the basis of above declaration at 4, that the goods/services described above and the export value^ declared by the exporter in this form is as per the corresponding invoice/gist of invoices submitted and declared by the exporter.

Date: (Signature of Designated/Authorised officials of Custom /SEZ/ Authorised Dealer/STPI)

1. @ *Strike out whichever is not applicable.*

2. ^ *If the full export value is not ascertainable at the time of export, the value which the exporter, having regard to the prevailing market conditions expects to receive on the sale of the goods in overseas market.*

3. *Export value may be indicated as nil in case the goods are sent without any consideration.*